



## **The Registration (Assam Amendment) Act, 2021**

Act No. 01 of 2022

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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 130 Dispur, Thursday, 24th February, 2022, 5th Phalguna, 1943 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 24th February, 2022

**No. LGL.73/2017/18.**— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble President of India on 15th February, 2022 is hereby published for general information.

**ASSAM ACT NO. I OF 2022**

(Received the assent of the President on 15th February, 2022)

**THE REGISTRATION (ASSAM AMENDMENT) ACT, 2021**

## AN ACT

further to amend the Registration Act, 1908 in its application to the State of Assam.

**Preamble**

Whereas it is expedient further to amend the Registration Act, 1908, hereinafter referred to as the principal Act, in its application to the State of Assam;

*Central Act  
No. XVI of  
1908*

It is hereby enacted in the Seventy-second-Year of the Republic of India as follows:-

**Short title, extent and commencement**

1. (1) This Act may be called the Registration (Assam Amendment) Act, 2021.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

**Amendment of section 21 A**

2. In the principal Act, in third line, in between the words "immovable property" and "shall be" the following shall be inserted, namely:-

"except for house, flat, residential apartment, commercial building or any construction or structure erected on a plot of land".

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.